

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 90/GT/2023

Subject : Petition under section 79(1)(f) read with Sections 79(1)(b) and 79 (1)(k) of the Electricity Act, 2003 for approving and allowing the completed capital cost incurred by the Petitioner.

Petitioner : SPGL

Respondent : APEPDCL & Ors.

Date of Hearing : **16.4.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nitish Gupta, Advocate, SPGL
Shri Harshvardhan Singh, Advocate, SPGL
Ms. Aastha Bansal, Advocate, SPGL
Ms. Swapna Seshadri, Advocate, APTRANSCO
Shri M. Srinivasulu, APTRANSCO

Record of Proceedings

The matter was called out for a hearing through a hybrid mode.

2. At the outset, learned counsel for the Respondent, APTRANSCO, sought four weeks' time to file an affidavit clarifying certain additional facts pleaded by the Petitioner in its rejoinder.
3. The Commission permitted the Respondent to file its response to the rejoinder filed by the Petitioner, on or before **15.5.2026**, after serving a copy to the Petitioner.
4. The Petition shall be listed for hearing on **11.6.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

